FORM No. 4 (See Rule 42)

IN THE CENATRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH: GUWAHATI.

CRDERS SHEET

Contempt APPLICATION NO. 41 12001 (0A 344)2001)

Applicant (S) Puli Chelia

Respondent(S) D.K. Sairie Rus.

Section This

Notice harkaned and Sent to DIS for ison's the respondent

Amocate for the Applicant: Mn P.R. Gosoi, P. Blawnick & S. Bonce.

Advocate for the Respondant:

Notespor	the Registry) Date	Order of the Tribunal
This	Continuat	118.9.01	Issue notice as to why the contempt petition shall not be initiated. Return-
List les	So Bour Horo.	ì	able by four weeks. List on 17/10/01 for order.
partid o	holies to then the	y x	Vice-Chairman
he puni	shed for deliber	näle	
1 + 1	a des dalle		01 List on 21.11.01 alongwith O.A. 1 344/2001.
M 10	101 passed à 344/2001	Ì	1 (C) She
bid)	Refore Hinble	pg 21.11.201	List this case on 7.12.01 along with 0.A
	12 20 12 mil	1	No,.344/2001.

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Vice-Chairman

7.12.01 List on 21.12.01 alongwith 0.A.
No. 244 of 2001.

8.11.2001

An affidavit has

Member (J) Member (A)

filed on belsehalf of 21. Contemmen No. 1 2 2.

List on 23.1.2002 alongwith O.A. No. 244 of 2001. for hearing.

Mem

mb mb

Perused the Contempt Petion and also the reply filed by the allged contempers.

Considering the facts and circumstances of the case and also in view
of the explanation made by the respondents/alleged contemners, we down not
find any merit to continue with the
Proceeding.

The Contempt Proceeding is accordingly disposed of.

Member

bb

Vice-Chairman

22-11.2001

A rejoinder to the affidation of the Reporters.

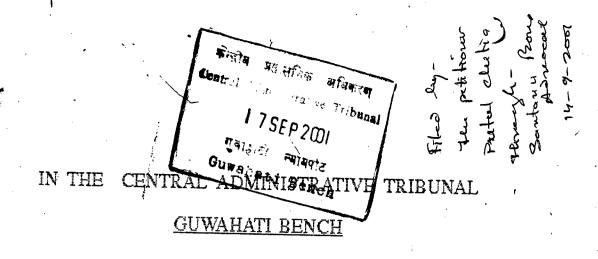
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CONTEMPT PETITION (CIVIL) NO. 41.../2001

IN THE MATTER OF

An application under Section-17 of the Administrative of Tribunal Act, 1985 and the contempt of Court (CAT) Rules 1992 read with Article - 215 of the Constitution of India.

-AND-

IN THE MATTER OF

Wilful and deliberate violation of order dated 29-08-2001 passed by this Hon'ble Tribunal in OA no.. 344/2001

-AND-

IN THE MATTER OF

Sri Putul Chetia

S/o Late Girin'dra Nath Chetia

Socially Useful Productive Works

Teacher, Kendriya Vidyalaya

Air-force Station, Chabua

Dist.: Dibrugar, (Assam)

.....PETITIONER

Contd......P/2

Putul Chetia

1. Sri D. K. Saini
Asstt. Commissioner
Kendriya Vidyalaya Sangóthan
Regional Office,
Chanyaram Bhaban
Maligaon, Chariali
Guwahati-12
Pin.: 781012

2. N. M. Varodharojulu
Principal
Kendriya Vidyalaya
Air Force Station, Chabua

Dist.: Dibrugarh (Assam)

Pin.: 786102

.....RESPONDENTS

The humble petition of the petitions above name.

MOST RESPECTFULLY SHEWETH :

That the being aggrieved by issuance of transfer No.5-10-4/2001/KVS (GR)/15138-42 dated 20-08-2001 issued by D. K. Saini, Asstt. Commissioner, Kendriya Vidyalaya Sangathan where by the petitioner had been sought to be transferred from Kendriya Vidyalaya Chabua to Kendriya Vidyalaya Pasighat had approached this Hon'ble Tribunal by filing OA No. 344/2001 on 29-08-2001.

Contd.....P/2

2. That this Hon'ble Tribunal vide order dated 29-08-2001 passed in OA No. 344/2001 was pleased to issue notice upon the respondents to show cause as to why the application shall not be admitted and was also pleased to issue notice as to why the interim order prayed for, suspending the operation order No.F. 10-4/2001/KVS (GR)/15138-42 dated 20-08-2001 transferring the petitioner from Chabua to Pasighat shall not be granted. The notice was made returnable by 2 (two) weeks. It was further directed that till the returnable date the operation of the transfer order shall remain suspended.

A copy of the aforesaid order dated 29-08-2001 is annexed hereto and is marked as ANNEXURE-1.

3. That the petitioner obtained the certified copy of the aforesaid order dated 29-08-2001 on that very day and produced the same before the respondent No.2 on 30-08-2001, but the respondent No.2 did not allow him to join saying that since he has not received any intimated from the Tribunal and as such he could not allow him to join and he refused even to accept the certified copy of the order dated 29-08-2001. As such the petitioner sent a copy of the order dated 29-08-2001 to the respondent No.2 by speed post on 31-08-2001 along with a covering letter. The petitioner had again sent a copy of the aforesaid order dated 29-08-2001

Contd.....P/4

Putul Chetia

by speed post on 01-09-2001 along with another covering letter which the respondnet No.2 duly recieved.

The copies of the aforesaid letter dated 31-08-2001 and 01-09-2001 along with the respective postal receipt and the acknowledgment of the respondent No.2 that he had received the aforesaid letter on 01-09-2001 are annexed herewith and are marked as <u>ANNEXURE-II series & III series</u> respectively.

4. That the petitioner states that the respondent No.2 inspite of receipt of the aforesaid order dated 29-08-2001 on 01-09-2001 as is apparent from annexure-II and III series respectively did not allow the petitioner to joint in the post of Suckw Teacher at Kendriya Vidyalaya Chabua where he was serving prior to the issuance of his transfer order. Apart from sending the notice by post be physically went to school and we meet the respondent No.2 on 31-08-2001 and again on 01-09-2001. On 01-09-2001 respondent No.2 told to your petitioner that he could not be allowed to join as the respondent No.1 has told the respondent No.2 not to allow your petitioner to join. It was 8 O'clock on 01-09-2001 in the morning the Upper Division Clerk Mr. U. 'C. Das also witnessed the conversation with the respondent No.2. Again on 03-09-2001 your petitioner went to respondent No.2 in the School, but he was refused to join on

Contd....... P/5

the same plea that the respondent No.1 has categorically told him not to allow him to join, and from 04-07-2001 onwards the respondent No.2 was out of station.

5. That as such the counsel for the petitioner served a notice on the respondent No.2 a copy of which was also sent to Respondent No.1 by registered post on 01-09-2001 urging upon them both to allow the petitioner to join in the post in which he was serving prior to the issuance of the transfer order dated 20-08-2001 and also intimating about the intention to initiate contempt proceedings in the event of its non compliance.

A copy of the aforesaid notice dated 01-09-2001 along with the necessary postal receipt is annexed hereto and is marked as <u>ANNEXURE-IV</u>.

- That the petitioner states that inspite of receipt of the aforesaid notice dated 01-09-2001 the Respondent No.2 has still not allowed the petitioner to join in the post in which he was serving prior to the issuance of the transfer order dated 20-08-2001 as such the petitioner has been constrained to file this contempt petition.
- 7. That the petitioner states that the respondents by not allowing the petitioner to joint has committed contempt of this Hon'ble Tribunal by wilful and deliberate violation of order dated 29-08-2001 and is therefore liable to be punished under Section 11 and 12 of the contempt of courts Act, 1971 read with Section-17 of the Administrative Tribunals Act, 1985

Contd.....P/6

, Putul Chetta

and contempt of courts (CAT) Rules 1992 and Article 215 of the Constitution of India.

- 8. That as such under the facts and circumstances stated above it is respectfully submitted that this Hon'ble Tribunal may be pleased to issue notice upon the respondent to show cause as to why they shall not be punished for deliberate and wilful violation of order dated 29-08-2001 passed in OA No. 344/2001 and upon such cause or causes that may be shown and upon hearing the parties may be pleased to punish the respondents under the relevant provisions of the Law.
- 9. That this application is filed bonafide and for the ends of Justice

It is therefore, prayed that this Hon'ble Tribunal would be pleased to issue notice to show cause as to why the (Contemners) shall not be punished for deliberate and wilful violation of the order dated 29-08-2001 passed in OA No. 344/2001 and upon such cause or causes that may be shown and upon hearing the parties may be pleased to punish the respondents under Section 11 & 12 of the Contempts of Courts Act, 1971, Section-17 of the Administrative Tribunal Act, 1985, Contempt of Courts (CAT) Rules, 1992 read with Article-215 of the Constitution of India and/or pass such further order or orders as may be deem fit and proper.

Affidavit...../7

AFFIDAVIT

36.

I, Sri Putul Chetia, S/o Late Girindra Nath Chetia, aged about, years, resident of Kodomoni, (Near St. Marys School), in the district of Dibrugar, Assam; do hereby Solemnly affirm and State as follows:-

- 1. That I am the petitionre in this Contempt petition as such I am competent to fille this affidavit and accordingly I swear the same. I am fully conversent with the facts and circumstances of the case.
- 2. That the statements made in this affidavit and in paragraphs

 of the petition are

true to my knowledge and those made in paragraphs 1, 2, 4, 9, 4, 9, 5

being matter of records are true to my
information derived therefrom which I believe to be true and the rest my
humble submissions made before this Hon'ble Tribunal

And I sign this affidavit on this the 14 day of September, 2001 at Guwahati.

Putal Chetia Sofement.

Signed before me

Gallash Misnever

(Patlabh Bhowmick

Advocate

Identified by :-

(Santanu Bora)

Advocate

DRAFT CHARGE

Whether the respondents/contemners are guilty of contempt of court for deliberate and wilful violation of order dated 29-08-2001 passed in OA No.344/2001 by not allowing the petitioner to join in the post which he was serving prior to the transfer order No. F: 10-4/2001/KVS (GR)15138-42 dated 20-08-2001.

FORM No. 4 (508 Rule 42) IN THE CENATRAL ADMINISTRATIVE TRIBUNAL GUNAHATI BENCH: GUWAHATI. CRDERS SHEET APPLICATION NO. 344 12001 An' putul chetia pplicant V. U.T & . 575. lespondartt(5) Mr, D.R. gagai, dvocate for the Applicant: M, P. Blowmik dvocate for the Respondant: Order of the Tribunal 1 Uate lotes of the Registry Heard Mr. D.R. Gogoi, learned counsel for 29.8.01 the applicant was and also Mr. S. Sarma, learned equineel for the respondents (Davester) Issue notice as to why the application. shall not be admitted. Also issue notices as to why the interim order as prayed for shall not be granted suspending the order No. F. 10+4/2001/KVS(GR)/ 5138-42 dated 20.8.2001 so far transferring the the applicant Sri P.Chetia, Chabus to Pesighat. Returnable by 2 weeks. Mr.S.Sarme, learned counsel, accepte notice on behalf of the respondents. The operation of the proreseld of the shall remain suspended till the returnable day. List on 19/9/01 rod admissiphi similes to be true Copy SOLVICE CHAIRMAN ं असायंव प्रविविधि Béction Officer (J) बायुनाम विकास (मताविक क्रांका Comilat Administrative Tribunal केरद्रीक अंशोक्षितिक अधिकरण Suwahati Bench, Guwahati-I सम्राहाकी न्यावयोक, सूराहाडीकी

ANNEXURE - II Sevices

To _ 0.

The Principal, K.V., A.F.S., Chabia

Daled Chabua The 31'st Aug. 2001

Sub: - Submission of ORDER'S SHEET APPLICATION No. 344/2001 IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUNAHATI BENCH GUNAHATI Dalid 29-8-01.

Sir,

along with order sheet application no. 344/2001

In The Central Administrative Tribunal Guwahati

Bench: Guwahati dalid 20-8-01. For your Kind

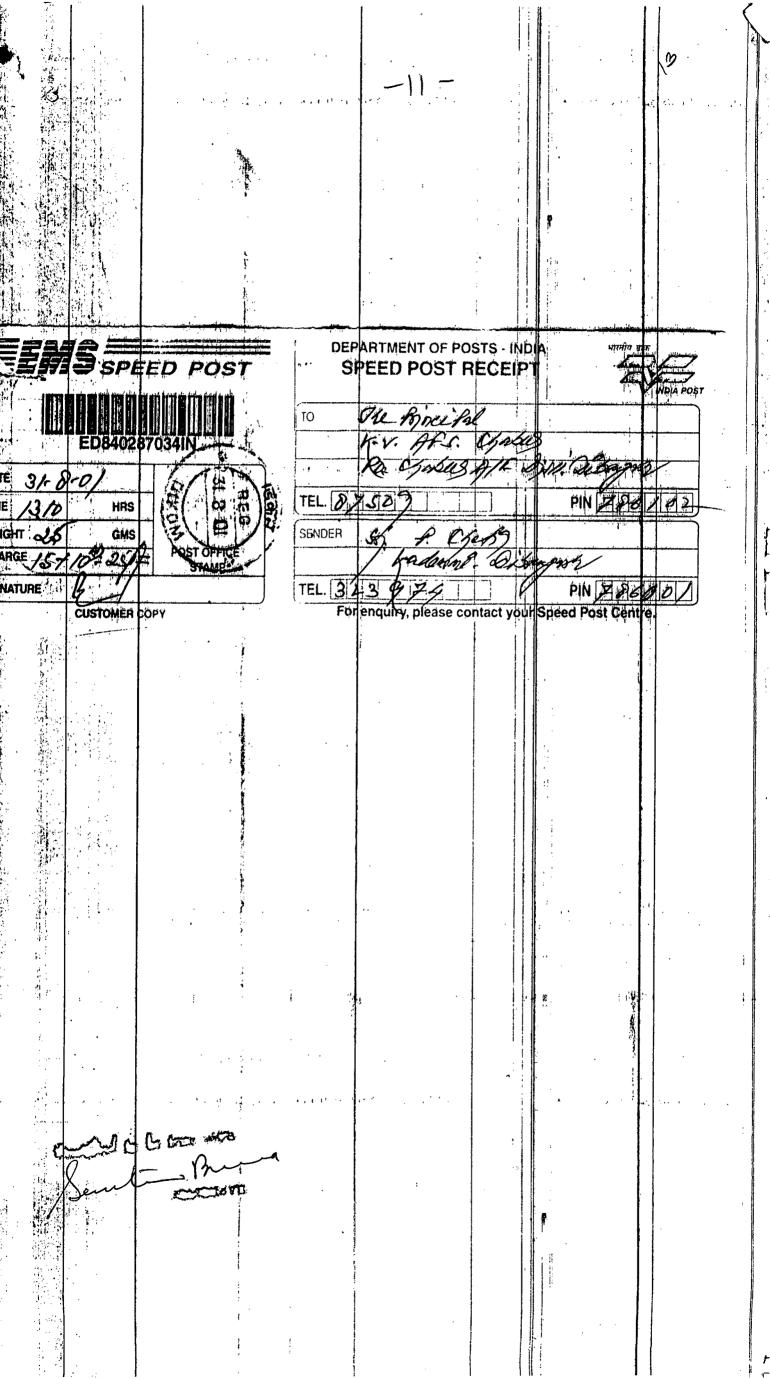
Knowledge and perusal please.

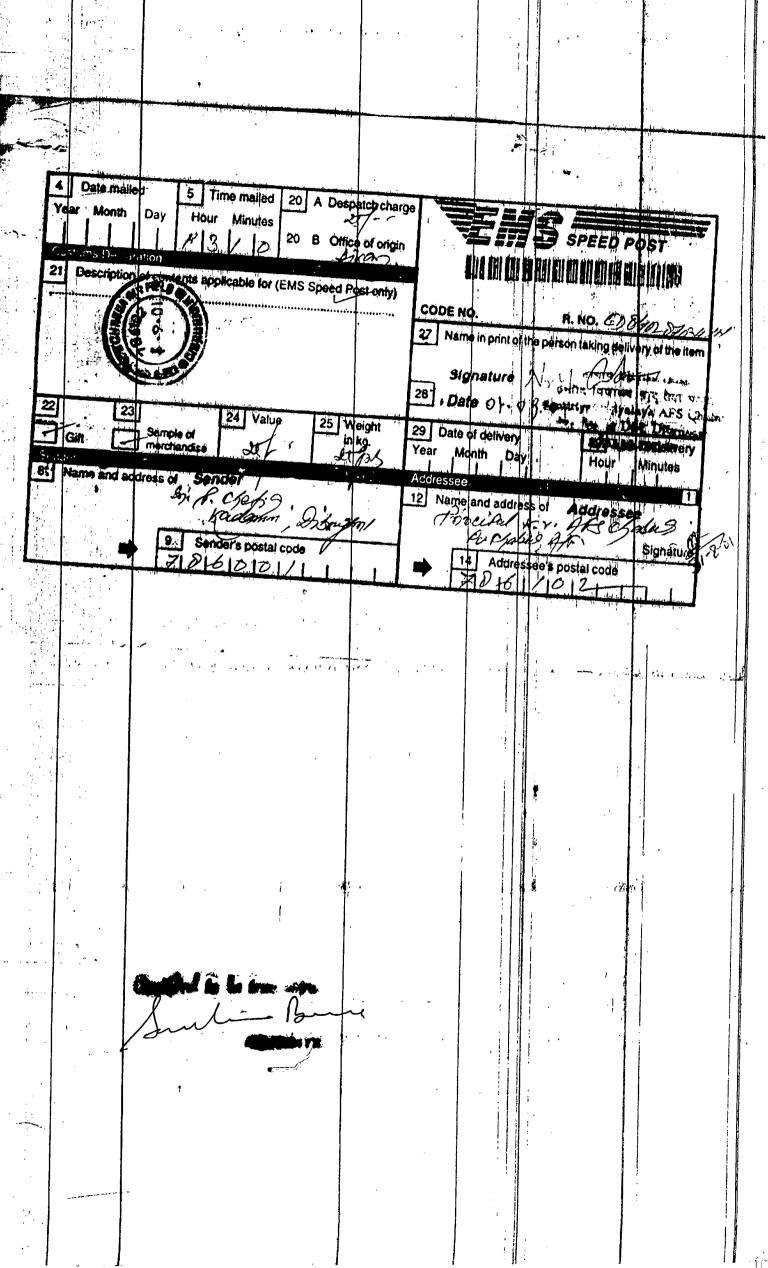
Thanking you.

Jour's faithfully

P. Chetta S.U.P.N. Tr.

Sunling Burn





-13 -ANNEXURE - 111

The Principal.

H. V. A.F.S., Chabua.

isaled Chabua the 1st september 2001

Sub. :- Submission of suspended C. 117 Mc. 344/2001 Dated 29-8-01 issued by Central Administrative Tribunal Guwahati Bench: Cuwahati against the transfer order no. F. 10-4 - (CO1/KVS(GIR)/ 5138-42 Aulid 20-8-2001.

Sir,

I om to draw your kind attention to the subject citéd above and to inform you that the Honourable Contra Administrative Tribunal Guwahati Bench Communicati suspended The transfer order no. f. 10-4-2001/KVS(G-12)/5138-42 dated 20.8-2001 issued by Assistant Commissioner K.V.S., Commandi Pagion. According to that 9 approached you yesterday that is on 31-8-01 to continue my service as usual alongesian The order of C.A.t. Guwahati. Pustend of continuation of my service in the vidyalaya it is found that you did not accept the about said order. The same matter was posted to you by speed post no. EDE40287034IN delid 71-8-1061.

Today also. I come to you with great expectation to continue my service in The same ringalogo with about soid order.

tlope. You will be kind enough and do the needful Havourable action.

Thonking You,

Your's Hornfully SURW. Tr.

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HRS

HRS

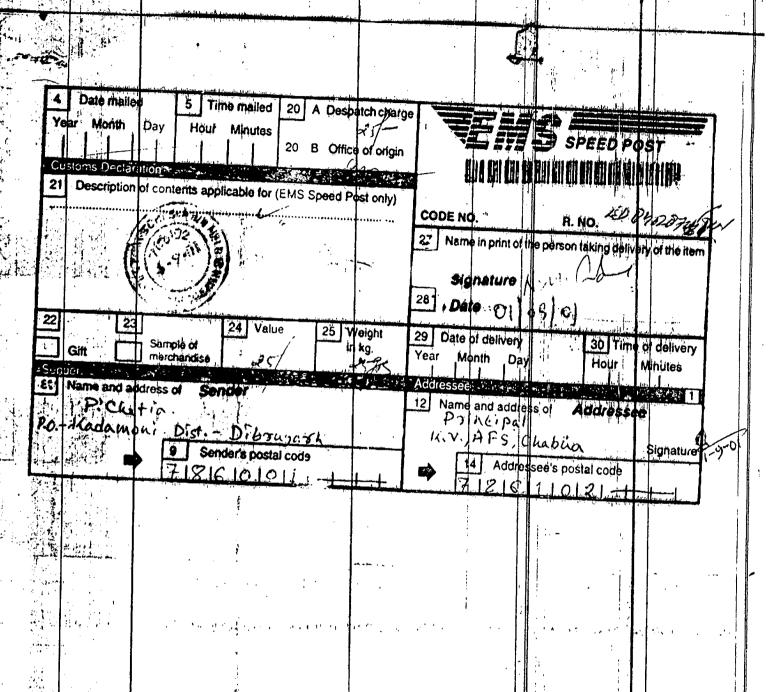
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D. R. GOGOI & ASSOCIATES

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(Legal Consultants, Solicitors & Lawyers)

F. C. Road, Uzah Bazar, Guwahati - 1

Represented by :- Sti Pallabhahomick.
Advocate. Gallati High Court, Ouwahati.

Date to 149-2001.

TO

(NOTTCE)

The Principal, Kendriya Vidyalaya. Air Force Station, Chabus, Distrolbrugarh, Assam.

5**tb**

Original application No. 344/2001.

sri Putul Chetia

Applicant.

union of India & Ora.

Respondents.

Sir

Under instructions from my client shirl putul chetle a serving as socially useful productive Works, making Teacher in your vidyalays I have to address you as follows !-

- 1) That being aggrieved by order No. P. 10-4/2001/KVS (GR)/5138-42 dated 20-8-2001 whereby shri Chetia has been sought to be transferred from NV. APS, Chabus to K.V. Paulinat he had approached the Hon ble Central Administrative Tribunal at Guvahati by filing Original Application No. 344/2001.
- 2) That the Hom'ble Tribunal vide order deted 29-8-31 had leaved notice upon the respondents and had further directed to suspend the operation of the transfer order. the logical consequence of it is that shri chetia shall continue to serve at KV. AFS. Chabus.
- 3) That a copy of the said order has been served you by my client on 30-2-2005 and inspite of receipt offer it you had not allowed him to resume duties at KV.AFB. Chabite which is highly contemptious.
- 4) That under these facts and dirounstances, I have been instructed to call upon you, which I hereby do and serve this notice to ensure compliance of order dates

contd. ... 2.

We are available from 6 A.M. to 10 P.M.

(Legal Consultants, Solicitors & Lawyers)

F. C. Road, Uzan Bazar, Guwahati - 1

Represented by :+

29.8.01 forthwith, failing which my client shall be constrained to initiate contempt proceedings against you as to the cost and consequences thereof.

5) That in this connection it is being made abundantly clear that in case you are acting at the behest of your Assistant Commissioner, it will not shedly you as well as your Assistant Commissioner of your joing responsibility to ensure compliance of order dated 29.8.2001 and you shall both be made personally responsible for your default.

Yours fal infully

\$ 1 524000 454283

(P. BHOMMER)

Copy to

Assistant Comissioner Kendriya Vidyalaya Sangathan, Chayaran Bhavan, Maligach Charlalt. Ouraheti.

भारतीय डाक

भारतीय डाक

INDIA POST

((GUWAHATI (PO)) Cntr.4

7809

NAME: THE ASST COMMISINAR K VIDYALAYA

CITY:

INS FOR RS. \$ / P-STANP Rs. 0

ANT: 23.00/ 648.20N / 01/09/2001 16:55

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((GUNAHATI GPO)) Cotr.4

REG 7808

NAME: THE PRINCIPAL, K. VIDALAYA

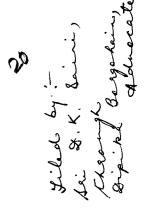
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INS FOR RS. 0 / P-STAMP RS. 0

ANT: 23.00/ 665.10M / 01/09/2001 16:54

om 6 A.M. to 10 P.M.





IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT GUWAHATI

Contempt Petition No. 41/2001

in O.A No. 344/2001

Sri Putul Chetia

Petitioner

-VERSUS-

.

Sri D.K Saini

...... Contemner No.1

An affidavit filed on behalf of the Contemner No.1

- I, Sri D.K Saini, Assistant Commissioner, Kendriya Vidyalaya Sangathan, Guwahati Region, solemnly affirm and declare as follows:-
- 1. That I have been impleaded as Contemner No.1 in the instant case. A copy of the contempt petition filed by the petitioner has been served upon me. I have gone through the same and understood the contents thereof. Save and except what has been specifically admitted in this affidavit and those which are matters of record to the extent the

documents on record support them all other averments and submissions in the contempt petition may be treated to have been denied by the deponent.

- 2. That with regard to the statements made in paragraph 1 and 2 of the contempt petition, the deponent has no comments.
- 3. That with regard to the statements made in paragraph 3 of the contempt petition, the deponent begs to submit that the petitioner was not allowed to re-join at K.V. Chabua, because he was relieved on 27.8.2001 from K.V. Chabua, with a direction to report for duty at his new place of posting without fail. The deponent further begs to submit that the petitioner has been transferred as per clause 3 of the existing transfer guidelines. With reference to the Hon'ble Tribunal's order dated 29.8.2001 it is submitted that the deponent honouring this Order dated 29.8.2001 has not taken any disciplinary action or any other action to compel the petitioner to join at K.V. Pasighat, where he has been transferred.
- 4. That with regard to the statements made in paragraph 4 of the contempt petition the deponent begs to submit

that the petitioner has not challenged the relieving Order dated 27.8.2001, and therefore in view of the interim order dated 29.8.2001 he is not entitled to join the post again. It is further submitted that the deponent has got the highest respect in regard to the order/direction passed by the Hon'ble Tribunal and at no point of time and under no circumstances there has been any occasion for dishonouring the same. On the other hand, taking into consideration the interim order dated 29.8.2001, passed by the Hon'ble Tribunal, the deponent has not issued any order compelling the petitioner to join at K.V Pasighat.

- 5. That with regard to the statements made in paragraph 5 of the contempt petition the deponent has no comments.
- 6. That with regard to the statments made in paragraph 6 of the contempt petition; the deponent begs to submit that the petitioner was relieved on 27.8.2001, as per the transfer order dated 20.8.2001. Therefore, the question of allowing the petitioner to join in the post again does not arise. However, the deponent honouring the interim order dated 29.8.2001, has not taken any further steps against the petitioner.

- 7. That with regard to the statements made in paragraphs 7 and 8 of the contempt petition the deponent has no comments.
- 8. That with regard to the statements made in paragraph 9 of the contempt petition the deponent begs to submit the that there is no wilful disregard in complying with order passed by the Hon'ble Tribunal.
- 9. That the deponent begs to state that there is no negligence or laches on the part of the deponent as he is always prompt in complying with the order passed and direction given by this Hon'ble Tribunal.
- 10. That this affidavit is made bonafide and in the interest of justice.

Verification....

<u>VERIFI@ATION</u>

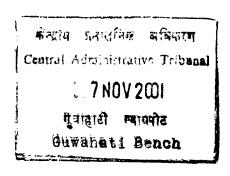
I, Shri Deo Kishan Saini, son of Sri C. L. Saini, aged about 53 years, presently workeing as the Assistant Commissioner, Kendriya Vidyalaya Sangathan, Guwahati Region, Maligaon Chariali, Guwahati-1,2,5 and 7 12, do hereby verify that the statement made in paragraphs, are true to 3,4 (rocc) and 6 my knowledge and those made in paragraphs, are based on records.

And I sign this verification on this the 3 day of November, 2001 at Guwahati.

Place: Guwahati

Deopris han Sain

Date: 3-11-2001





IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT GUWAHATI

Contempt Petition No. 41/2001

in O.A No. 344/2001

Sri Putul Chetia

..... Petitioner

-VERSUS-

Sri N.M. Varadharajulu,

...... Contemner No.2

An affidavit filed on behalf of the Contemner No.2

- I, Sri N.M.Varadharajulu, Principal, Kendriya Vidyalaya, Air Force Station, Chabua, District:- Dibrugarh, Solemnly affirm and declare as follows:-
- 1. That I have been impleaded as Contemner No.2 in the instant case. A copy of the contempt petition filed by the petitioner has been served upon me. I have gone through the same and understood the contents thereof. Save and except what has been specifically admitted in this affidavit and those which are matters of record to the extent the

documents on record support them all other averments and submissions in the contempt petition may be treated to have been denied by the deponent.

- 2. That with regard to the statements made in paragraph 1 and 2 of the contempt petition, the deponent has no comments.
- graph 3 of the contempt petition, the deponent begs to submit that the petitioner was not allowed to re-join at K.V Chabua, because he was relieved on 27.8.2001 from K.V. Chabua, with a direction to report for duty at his new place of posting without fail. The deponent further begs to submit that the petitioner has been transferred as per clause 3 of the existing transfer guidelines. With reference to the Hon'ble Tribunal's order dated 29.8.2001 it is submitted that the deponent honouring this Order dated 29.8.2001 has not taken any disciplinary action or any other action to compel the petitioner to join at K.V Pasighat, where he has been transferred.
 - 4. That with regard to the statements made in paragraph 4 of the contempt petition the deponent begs to submit

that the petitioner has not challenged the relieving Order dated 27.8.2001, and therefore in view of the interim order dated 29.8.2001 he is not entitled to join the post again. It is further submitted that the deponent has got the highest respect in regard to the order/direction passed by the Hon'ble Tribunal and at no point of time and under no circumstances there has been any occasion for dishonouring the same. On the other hand, taking into consideration the interim order dated 29.8.2001, passed by the Hon'ble Tribunal, the deponent has not issued any order compelling the petitioner to join at K.V Pasighat.

- 5. That with regard to the statements made in paragraph 5 of the contempt petition the deponent has no comments.
- 6. That with regard to the statments made in paragraph 6 of the contempt petition; the deponent begs to submit that the petitioner was relieved on 27.8.2001, as per the transfer order dated 20.8.2001. Therefore, the question of allowing the petitioner to join in the post again does not arise. However, the deponent honouring the interim order dated 29.8.2001, has not taken any further steps against the petitioner.

- 7. That with regard to the statements made in paragraphs 7 and 8 of the contempt petition the deponent has no comments.
- 8. That with regard to the statements made in paragraph 9 of the contempt petition the deponent begs to submit that there is no wilful disregard in complying with α order passed by the Hon'ble Tribunal.
- 9. That the deponent begs to state that there is no negligence or laches on the part of the deponent as he is always prompt in complying with the order passed and direction given by this Hon'ble Tribunal.
- 10. That this affidavit is made bonafide and in the interest of justice.

Verification....

VERIFI CATION

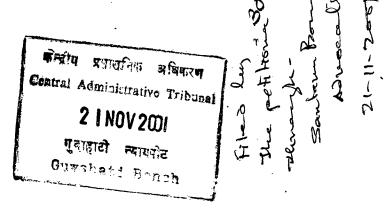
I, Shri N. M. Varadharajulu, son of Shri N.Munuswamy aged about 44 years, presently working as the Principal, Naidu, Kendriya Vidyalaya, AFS Chabua do hereby verify that the statement 1, 2, 5 and 7 made in paragraphs, are true to the best of my knowledge and those made in paragraphs, are based on records.

23th day of And I sign this verification on this the October, 2001 at Guwahati.

Place: Guwahati

Date: 29-10-2001

N.M. CA. DEPONENT [N.M. VARADHARAJULU]



IN THE CENTRAL_ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

CONTEMPT PETITION (CIVIL) NO.41/2001

IN OA NO. 344/2001

Sri Putul Chetia

PETITIONER

-VS-

Sri D. K. Saini and another

.....RESPONDENTS

-AND-

IN THE MATTER OF

A rejoinder to the affidavit filed by the respondents.

1. That all the averments and submissions made by the respondents in their respective affidavits are specifically denied by the petitioner save and except what had been specifically admitted here in and what appears from the record of the case.

Contd......P/2

Putul Chetia

- 2. That the petitioner denies the correctness of the statement made in paragraphs 1 and 2 of the affidavit and reiterates and reaffirms the statements made in paragraphs 1 and 2 of the contempt petition.
- 3. That the petitioner denies the correctness of the statement made in paragraph -3 of the affidavit and reiterates and reaffirms the statements made in paragraph-3 of the contempt petition. In this connection the petitioner begs to state that the order dated 29-08-2001 passed in O.A. No. 344/2001 has been violated by the respondents with all impurity. The plea taken by the respondents now that the petitioner was relieved on 27-08-2001 from K. V. Chabua in totally false and an after thought to cover up their highly contemptuous action in not allowing the petitioner to resume his duties at K. V. Chabua.
- 4. That I deny the correctness of the statement made in paragraph-4 of the affidavit and reiterates and reaffirms the statements made in paragraph-4 of the contempt petition. In this connection the petitioner states that there was no reason on the part of the respondent No.2 in refusing to accept a certified copy of the order dated 29-08-2001 passed by this Hon'ble Tribunal. This itself speaks volumes about the intention of the respondents in harassing the petitioner for approaching this Hon'ble Tribunal being aggrieved by issuance of the order of transfer and the

Contd P/2

Hon'ble Tribunal. The petitioner further states that the impugned order of transfer order dated 20-08-2001 which was served upon him on 24-08-2001. On receipt of which the petitioner submitted a representation on 24-08-201 itself. On 25-08-2001 the petitioner submitted seek leave application to the respondent No.2 and from then onwards he is on seek leave. The attendance register will speak the veracity of the statement of the petitioner. A copy of the alleged released order dated 27-08-2001 was received by the petitioner on 01-09-2001 by speed post.

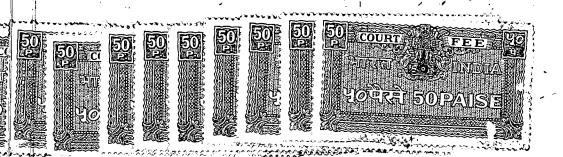
- That the petitioner denies the statement made in paragraph 5 of the affidavit and reiterates and reaffirm the statement made in paragraph of the contempt petitioner.
- the affidavit and reiterates and reaffirms the statements made in paragraph-6 of the contempt petition. The petitioner further states on the date of filing the instant O.A. i.e. 29-08-2001 he had no knowledge about the alleged relieving order 27-08-2001 as he was on steek leave from 25-08-2001. As such the respondents in not allowing the petitioner to resume his duties after passing of the interim order dated 29-08-2001 has committed contempt of this Hon'ble Tribunal by their wilful and deliberate action

Contd.....P/4

(4)

- 7. That the petitioner denies the correctness of the statement made in paragraphs 7 & 8 of the affidavit and reiterates and reaffirms of the correctness of the statement made in paragraphs 7, 8 & 9 of the contempt petition.
- 8. That under the facts and circumstances stated above the petitioner respectfully submits that it is quite apparent that order dated 29-08-2001 has been violated by the respondents with all impurity and, as such, the respondents are to be awarded exemplary punishment for their highly contemptuous and unpardonable conduct.

Contd.....P/5



AFFIDAVIT

I, Sri Putul Chetia, S/o Sri Girindra Nath Chetia, aged about 36 years, resident of Kadamoni, Dibrugarh, in the district of Dibrugar, Assam; do hereby Solemnly affirm and State as follows:-

- 1. That I am the petitionre in this Contempt petition as such I am competent to fille this affidavit and accordingly I swear the same. I am fully conversent with the facts and circumstances of the case.
- 2. That the statements made in this affidavit and in paragraphs

 1, 2 25

 of the petition are

true to my knowledge and those made in paragraphs

3,426 . being matter of records are true to my information derived therefrom which I believe to be true and the rest my humble submissions made before this Hon'ble Tribunal

And I sign this affidavit on this the 21st day of November, 2001 at Guwahati.

. Putul Chetia DEPONENT .

Identified by:-

Signed before me

(Santanu Bora)

(Pallabh Bhowmic)

Advocate

Advocate